

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:- 13619 - JK (LD ) of 2025**

**DATED:- 08 - 10 - 2025**

Sanction is hereby accorded to the appointment of Officer's of Health and Medical Education Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

**(Achal Sethi)**

Secretary to Government

Dated 08.10.2025

No:-LAW-OIC/10/2025

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Administrative Secretary, Health and Medical Education Department
7. Director Litigation, Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

**(Reyaz Ali Bhat)**

Deputy Legal Remembrancer

*Jm*

**Annexure to the Government Order No.13619 –JK (LD) of 2025 dated 08.10.2025**

S.No	Title of the Case	OIC
1	Case titled Raj Kumar VERSUS Union Territory of J&K and Ors. in O.A. No. 1261/2024.	<b>Mr. Raj Kumar Katoch, Administrator, Associated Hospitals, GMC, Jammu.</b>
2	i. O.A No. 851/2025 titled Dra Sandeep Kour Vs UT of J&K and others ii. O.A No. 904/2025 titled Dr. Zainab Farheen Fayaz Vs UT of J&K and others.	<b>Mr. Mohammad Hussain Ashai, Administrator, Government Dental College, Srinagar.</b>
3	Case titled Tahira Akhter V/S U.T of J&K & Ors. in O.A. No. 867/2023.	<b>Mr. Bashir Ahmad Bhat, Personal Officer, GMC- Srinagar.</b>
4	case titled Ishfaq Ahmad V/s Union Territory of Jammu & Kashmir and Others through Commissioner Secretary Health and Medical Education in O. A. /775/2025.	<b>Mr. Peer Khursheed Ahmad, Deputy Director (Planning), GMC, Anantnag.</b>
5	WP(C) No. 849/2025- titled Shifa Medical Centre Vs UT of J&K & Ors.	<b>Mr. Adil Bashir, JKAS, Nodal Officer, State Health Agency.</b>
6	Case titled WPC No. 1343/2022 titled Des Raj vs UT of J&K.	<b>Dr. Sanjay Sharma, Dy. Director (Dentistry), Health services, Jammu.</b>
7	Case titled All Indigenous Medicine Organization V/S Union of India and others.	<b>Mr. Rajesh Angurana, Deputy Drugs Controller, Ph no. 9419150046.</b>

*Neysage* *Jm*